

OPEN COURT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
ADDITIONAL BENCH AT ALLAHABAD

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Allahabad : Dated this 5th day of May, 1997

Original Application No. 74 of 1997

District : Fatehpur

CORAM:-

Hon'ble Mr. S. Das Gupta, A.M.

Kapoor Son of Sri Mahoba
Resident of Village Mamrejpur,
Post Office Rewari Tahsil Bindki
Distt. Fatehpur.

(By Sri Satish Dwivedi, Advocate)

. Applicant

Versus

1. Union of India through the General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Allahabad.
3. The P.W.I. Northern Railway,
Fatehpur.
4. The P.W.I. (Special), Northern Railway,
Manauri, Allahabad.

(By Sri Prashant Mathur, Advocate)

. Respondents

ORDER (Oral)

By Hon'ble Mr. S. Das Gupta, A.M.

This application has been filed under Section 19 of the Administrative Tribunals Act, 1985, seeking a direction to the respondents to include the name of the applicant in the live casual labour register and to consider his case regarding absorption on regular Class IV vacancy. From the averments in the OA, it appears that the applicant worked under the respondents as casual worker till 12-9-1978 for a total period of 509 days. Thereafter, he was never re-engaged. He has alleged that recently several persons, who ~~by now~~ worked as casual workers, were engaged on regular basis.

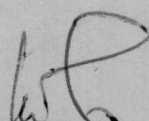
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(8)

His representation not having been considered, he has approached the Tribunal for the aforementioned reliefs.

2. The application is prima facie barred by limitation. The relief prayed for cannot be granted by the Tribunal. However, since there is a representation stated to be pending, I consider it appropriate to give a direction to the respondents to consider and decide the said representation. The last of which was dated 3-8-1995. Let the applicant furnish a copy of this representation to the respondents within a period of 15 days and the respondents shall consider and dispose of the same within a period of two months from the date of receipt of representation. I, however, make it clear that disposal of the representation will not necessarily give a fresh cause of action.

3. A copy of this order may ~~be~~ be given to Sri Prashant Mathur, Learned Counsel for the Respondents, by the office.


Member (A)

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